## Comments

1. Stakeholder are repuested to give their comments on definition of AGR for all there categories of ISP licences.

"A uniform licence fee rate of 8% of "Adjusted Gross Revenue (AGR) shall be adopted for all ISP and ISP-IT licences, in two starting from 01.07.2012 as follows:

Category of licence	details	Annual licence fee rate as % of AGR	
		For the period from 01.07.2012 to 31.03.2013	For year 2013-14 and onwards
ISP	Licence for provisioning of internet services issued under 1998 guidelines (without internet Telephony)	4%	8%
ISP-IT	Licence for provisioning of internet services (including internet Telephony) issued under 2002 guidelines, licence for provisioning of internet services issued under 24.08.2007 guidelinnes.	7%	8%

2. Should minimum presumptive AGR be applicable to BWA Spectrum holders under internet Service/ Access Service license(s) and other license with or without spectrum, including access service license? If yes, what should the value of minimum presumptive AGR?

Yes It should be 1% in all categories of minimum presumptive AGR.

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3. Please suggest the amendments required in the formats of statement of revenue and license fee reported by various categories of internet service licenses and UAS licenses.

Yes, I agreed to TRAI decision.

